

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI
ORIGINAL APPLICATION NO.08 OF 2021**

Meenava Thanthai K.R.Selvaraj Kumar
Meenavar Nala Sangam
Registered under section 10 of the Tamil Nadu
Societies Act in Sl.No.205 of 2015 dated 26.06.2015
Rep by its President
M.R.Thiyagarajan, S/o.Late Rajalingam
Office at No/48, East Madha Chrch Street,
Royapuram, Chennai – 600013.

...Applicant

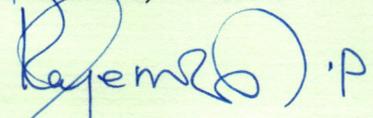
Versus

1. State of Tamil Nadu
Through Chief Secretary
Government of Tamil Nadu, Secretariat
Chennai – 600009
2. Tamil Nadu Pollution Control Board
Through the Chairman
76th Mount Salai
Guindy, Chennai – 600032
3. Tamil Nadu State Environment Impact
Assessment Authority
Through the Chairman
3rd Floor, Panagal Maligai
No.1 Jeenis Road, Saidapet, Chennai-600 015
4. M/s.Velammal Educational Trust
(Hospital and medical College)
Through the Chairman
Velammal Village,
Madurai – Tuticorin Ring Road
Anupanadi, Madurai – 9

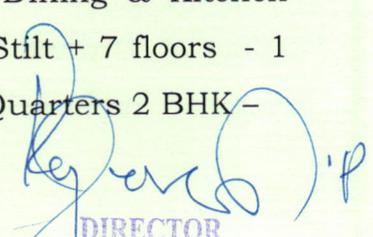
... Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF THIRD RESPONDENT

I, Mrs.P.Rajeswari I.F.S., Wife of Mr.Singaiyah aged about 58 years having office at, Ground Floor, Panagal Maaligai, No1,Jeenis Road, Saidapet, Chennai-600015, do here by solemnly affirm and sincerely state as follows;


DIRECTOR
DEPARTMENT OF ENVIRONMENT
CHENNAI - 600 015.

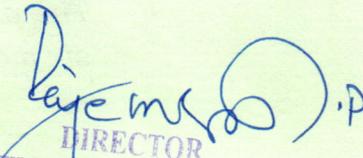
1. I respectfully submit that I am working as the Director, Department of Environment, Government of Tamil Nadu and as such I am well acquainted with the facts and circumstances of the case. I deny the averments stated in the application except those that are specifically admitted hereunder and the applicant is put to strict proof of the same.
2. I respectfully submit that as per the G.O.(Ms)No:260 Environment and Forests (EC.3) dated: 15.12.2012 the Directorate of Environment is nominated to the function as the secretariat for the State Level Environment Impact Assessment Authority and State Level Expert Appraisal Committee from the date of issue of the order.
3. I respectfully submit that as per the Ministry of Environment, Forests and Climate Change, New Delhi Notification S.O.No.5651 (E), dated: 05.11.2018, the tenure of State Level Expert Appraisal Committee and State Level Environment Impact Assessment Authority - Tamil Nadu expired on 04.11.2021 on completion of three years.
4. I respectfully submit that the project proponent M/s. Velammal Education Trust, Madurai District has applied to State Level Environment Impact Assessment Authority -Tamil Nadu (SEIAA-TN) on 26.11.2012 for issuance of Environmental Clearance for the proposed construction of M/s.Velammal Medical College & Hospital at S.F No 61/1,61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6[P], 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3[P], 73/4A[P], 73/4B, 73/10[P], 73/11[P], 73/12[P], 73/13, 73/14[P], 80/3A, 80/5, 80/7[P], 80/8, 80/9, 80/10, 80/11, 80/19 and 80/20A of 29 Anuppanadi village, Madurai South Taluk, Madurai District, Tamil Nadu.
5. I respectfully submit that the project proposal involves to construct Hospital Main Block- B+G+3 floors - 1 no, No of beds in hospital - 900, Institute Block - G+4 floors- 1 no, Animal House Building - G floor - 1 no, Mortuary Building - G floor- 1 no, Work shop- G floor - 1 no, Dining & Kitchen Building - G + 3 floors - 2 nos, Staff Quarters 3 BHK - Stilt + 7 floors - 1 no, Staff Quarters 2 BHK - Stilt + 5 floors - 3 nos, Staff Quarters 2 BHK -


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Stilt + 6 floors - 2 nos, Boys Hostel - G + 3 floors - 1 no, Boys Hostel - G + 6 floors - 1 no, Girls Hostel - G + 4 floors- 1 no, Girls Hostel - G + 4 floors - 1 no, Library Building - G + 3 floors - 1 no, Individual House-G + 1 floors - 3 no, Maintenance Office - G + 1 floors - 1 no. The area of the plot is 151,605.36 m² and the built up area is 1, 43,163.015 m². The parking area as per report is 39194.13 m² and green belt area is 28504.79 m² (site green belt area).

6. I respectfully submit that the project activity is covered in 8(a) of the Schedule and is of 'B2' category. It does not require Public Consultation as per Para 7(i) III Stage (3) (d) 'Public Consultation' of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, Conceptual plan, Annexures, and the additional clarifications furnished by the proponent, the proposal was placed 38th meeting of SEAC held on 22.03.2013 and recommended to the SEIAA, Tamil Nadu to grant of Environmental Clearance to this project. The proposal was placed by the 69th meeting of SEIAA, Tamil Nadu held on 17.04.2013 and the proposal was discussed in detail and issued Environmental Clearance vide this office Letter No. SEIAA/TN/F.518/EC/8(a)/143/2012 dated: 17.04.2013, under the provisions of EIA Notification dated 14.09.2006 as amended, with validity for five years from the date of issue of EC, subject to the condition that and strict compliance of the terms and conditions stipulated in Environmental Clearance.
7. I respectfully submit that the Ministry of Environment, Forest and Climate Change (MoEF&CC) in Notification S.O. 804 (E) dated 14.03.2017 has stated that the cases of violations will be dealt strictly as per the procedure specified in the following manner:

"In case the project or activities requiring prior Environmental Clearance under EIA Notification 2006 from the concerned Regulatory Authority are brought for Environmental Clearance after starting the construction work, or have undertaken expansion, modernization and change in product-mix without prior EC, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted Environmental Clearance by the SEIAA constituted under sub-section(3) section 3 of the Environment (Protection) Act 1986 shall be appraised for grant of Environmental Clearance only by the Expert Appraisal Committee and Environmental Clearance will be granted at the Central Level".


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8. I respectfully submit that the MoEF&CC in Notification S.O.1030 (E) dated 08.03.2018 has stated that

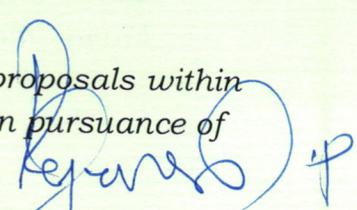
"...the cases of violations projects or activities covered under category A of the Schedule to the EIA Notification, 2006, including expansion and modernization of existing projects or activities and change in product mix, shall be appraised for grant of Environmental Clearance by the EAC in the Ministry and the Environmental Clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986."

9. I respectfully submit that the MoEF&CC office memorandum No. F.No.Z-11013/22/2017-IA.II(M) dated: 15.03.2018 have issued the following guidelines regarding implementation of Notification S.O.1030(E)

- i. *The proposals received up to 13th September, 2017 on the Ministry's portal, shall be considered by the EAC or the SEAC / SEIAA in the respective States / UTs, as the case may be, in order of their submission.*
- ii. *All the proposals of category 'B' projects / activities pertaining to different sectors, received within six months only i.e. up to 13th September, 2017 on the Ministry's portal, but yet not considered by the EAC in the Ministry, shall be transferred online to the SEAC / SEIAAs in the respective States / UTs.*
- iii. *The proposals submitted directly for considering of EC (in place of ToR), shall also be considered on the same lines, in order of their submission on the Ministry's portal.*
- iv. *All the projects of category 'B' pertaining of different sectors, although considered by the EAC in the Ministry and accorded ToR, shall be appraised for grant of EC by the SEAC / SEIAA in the respective States / UTs.*
- v. *All projects / activities of all sectors, shall be required to adhere to the directions of Hon'ble Madras High Court vide order dated 13th October, 2017 while upholding the Ministry's Notification dated 14th March, 2017.*

10. I respectfully submit that the MoEF&CC office memorandum No. F.No.Z-11013/22/2017-IA. II(M) dated: 16.03.2018 has issued the following directions regarding compliance of directions of this Hon'ble Court in its order dated 14th March, 2018 in WMP Nos.3361, 3362 & 3721 of 2018 in WP.No.11189 of 2017.

- i. *The project proponent, who have not submitted the proposals within six months window i.e. up to 13th September, 2017 in pursuance of*


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the ministry's notifications S.O.804(E) dated 14.03.2017, are required to submit the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects.

- ii. *The project proponent, who have submitted the proposals on the Ministry's portal after 13th September, 2017 are also required to submit the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects*

11. I respectfully submit that the project proponent of M/s. Velammal Medical College & Hospital, submitted application seeking ToR under the MoEF & CC Notification dated 14.03.2017 & 08.03.2018 and the proponent online application submitted for Terms of Reference to MoEF & CC dated on 14.09.2017 and same proponent submitted hard copy application to SEIAA-TN for ToR on 13.06.2017 for the increase in built-up area of 172184Sq.m in the Existing Construction of Medical Hospital building at S.F.No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 61/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7, 63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 63/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6, 64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/11, 65/12A, 65/12B, 65/13, 65/14A, 66/1, 66/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 70/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3, 71/4A, 71/4B, 71/5, 71/6B1A, 71/6B2, 71/6B1B, 72/1, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10, 72/11A, 72/11B, 72/12, 72/13, 73/3(P), 73/4A(P), 73/4B, 73/10(P), 73/11(P), 73/12(P), 73/13, 73/14(P), 80/3A, 80/5, 80/7(P), 80/8, 80/9, 80/10, 80/11, 80/19 & 80/20A of Anuppanadi Village, Madurai South Taluk, Madurai District, Tamil Nadu.

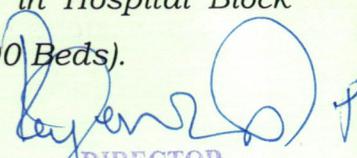
12. I respectfully submit that the Office Memorandum issued by MoEF & CC vide F.No.22-10/2019-IA.III, dated: 09.09.2019 has stated that

"...8. It is possible that there may be certain category B proposals which were submitted at SEIAA during or prior to the violation window period but not under violation category and later during the appraisal by State Level Expert Appraisal committee (SEAC) identified as violation proposals.

9. Now, a decision has been taken in the Ministry that such proposals as mentioned in para (8) above, may be considered in terms of provisions of Ministry's Notification dated 14.03.2017 & 08.03.2018 by the SEIAA. It is clarified that only those proposals may be taken up for

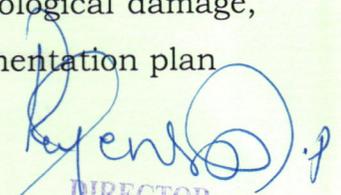
consideration under this provision which had been submitted to SEAC during the window or prior to it as detailed above."

13. I respectfully submit that the proposal seeking Terms of Reference was placed in the 178th SEAC Meeting held on 01.10.2020. Based on the proposal submitted and the presentation made, the SEAC decided to recommends the Terms of Reference in 3 parts for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact Assessment report by the Accredited consultant and also with collection and analysis of data for the assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an Environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of council of Scientific and Industrial research Institutions working in the field of Environment.
14. I respectfully submit that the proposal was placed 408th meeting of SEIAA held on 29.10.2020 and 410th meeting of SEIAA held on 11.11.2020 After detailed discussion the Authority decided to accept the recommendations of SEAC to consider the application dated 13.06.2017 and grant standard Terms of Reference (under violation) vide Letter No.SEIAA-TN/F.No. 518/Violation/ToR - 822/2020 dated: 23.11.2020.
15. I respectfully submit that the project proponent has submitted the Environment Impact Assessment Report on 28.12.2020. Hence, the sub-committee constituted by the Chairman SEAC has inspected the proposal site seeking Environmental Clearance for the Existing Construction M/s. Velammal Medical College & Hospital at survey No. 61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, etc., of Anuppanadi Village, Madurai South Taluk, Madurai District on 21.01.2021 and submitted the inspection report to SEAC-TN.
16. I respectfully submit that the Inspection report of Subcommittee was placed in the 198th SEAC meeting held on 05.02.2021. The following details were observed during the site inspection:
- a) *The committee during its visit noted that the Project Proponent had constructed additional floors in the hospital building (G+3 to G+5) constructing additional two floors (with additional built up area of 27,777.65 Sq.m)deviated from the original plan in Hospital Block without increase in number of beds (permitted- 900 Beds).*


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- b) *The proponent has reported that earlier EC was obtained vide letter No.17.04.2013 for total built-up area 1,43,163.015Sq.mts. The proponent has further reported that excluding the institution buildings built up area actual built up area is 101124.54 Sq.mts which is less than the permitted Build up area in the EC.*
- c) *The committee instructed to furnish the village map with "A" Register'*
- d) *The committee noted that the ETP effluent from operation theatre and labs have been mixed with sewage after disinfection sent to STP for treatment and Laundry waste alone is being treated with Chemical dosage.*
- e) *Committee also visited the STP plant and objectionable smell was noticed which shows that treatment unit was not functioning with required efficiency.*
- f) *Treated sewage water from STP may be utilized / recycled for green belt development, toilet flushing, or for any other Purpose where direct contact with Human could be avoided.*
- g) *A separate ETP needs to be constructed on priority as STP is not designed for treating effluent from Lab and other washings, especially from operation theatre or from wards of contagious diseases.*
- h) *Bio medical waste storage needs to be maintained as per GPCB Protocol following the Bio medical waste (Management and handling rules 2016).*
- i) *The proponent claims 15.5 % of green belt was maintained within the premises.*
- j) *However the committee noticed that the existing tresses within the Hospital compound needs to be improved and they could adopt the Miyawaki scheme by adopting the locally available native species. Further the committee recommended the proponent to submit the actual area of the green belt around the Hospital building, within the Hospital compound.*
- k) *Sludge which comes out STP can be used as manure after due composting*
- l) *The SEAC accepted the recommendation of the subcommittee and directed that the proponent shall furnish the details/particulars in respect of the above additional ToR in the EIA report, in addition to the standard ToR.*

17. I respectfully submit that the proponent has submitted the Environment Impact Assessment report to SEIAA-TN on 05.03.2021. Hence, the proposal was placed in 207th meeting of SEAC held on 17.03.2021 Based on the presentation, the committee asked the proponent/consultant to present the details of ecological damage, remediation plan and natural & community resource augmentation plan and it was replied that they are not ready with the details and requested the committee to allow them to make a presentation about the same in one of the forth-coming meetings and the committee agreed for the same.
18. I respectfully submit that the proposal was once again placed in 211th SEAC held on 24.04.2021. Based on the proponent presentation and documents furnished, the SEAC noted that the consultant has not assessed the ecological damage, remediation plan and natural& community resource augmentation plan correctly. Hence the committee instructed the consultant to calculate the details of ecological damage, remediation plan and natural & community resource augmentation plan as per the approved procedure and submit the same.
19. I respectfully submit that, further, the proponent has also furnished the revised details on vide their letter dated:14.06.2021, to the Ecological Damage Assessment, Remediation Plan, Natural Resources Augmentation and Community Resource Augmentation Plan prepared &submitted by the NABET consultant on behalf of the proponent as per the guidelines mentioned in the MoEF & CC Notifications dated: 14.03.2017 and 08.03.2018.
20. I respectfully submit that, as per the Hon'ble National Green Tribunal Southern Zone, Chennai in its order dated 11.01.2021, 10.06.2021 the joint committee has been inspected the project site of M/s.Velammal Medical College and Hospital, Madurai on 17.06.2021 and the observation of joint committee report dated 19.07.2021 was filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai through e-filing on 20.07.2021.
21. I respectfully submit that the proposal was placed 218th meeting of SEAC held on 09.07.2021 for appraisal for seeking Environmental clearance under violation. The SEAC assed the project based on Ecological damage, remediation plan and natural & community resource augmentation plan


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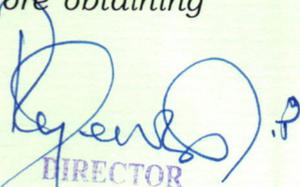
prepared and submitted by the NABET consultant on behalf of the proponent as per the guidelines mentioned in the MoEF & CC Notifications dated: 14.03.2017 and 08.03.2018.

"...The SEAC observed that the violation project of expansion of existing hospital construction project at S.F.Nos. 62/6, 62/7, 63/9A, 63/9B, 63/9C, 64/2, 64/7B,70/2A, 70/2B, 71/1, 71/3, 71/4A, 72/2, 72/3A, 72/3B, 72/4A, 72/4B, 72/4C,72/4D, 72/5, 72/6, 72/7, 72/8, 72/9A, 72/9B1, 72/9B2, 72/10, 72/11A, 72/11B,72/12, 72/13, 73/4A(P), 73/4B, 73/13, 80/5 of Anuppanadi Village, Coimbatore North Taluk, Coimbatore District, Tamil Nadu by M/s. Velammal Medical College & Hospital & Research Institute for Environmental Clearance under violation comes under the "high level ecological damage category". The Committee decided to recommend the proposal to SEIAA for grant of EC subject to the following conditions in addition to the normal conditions:

1. *As per the MoEF& CC Notification, S.O.1030 (E) dated:08.03.2018, "The project proponent shall submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by the Expert Appraisal Committee for category A projects or by the State or Union territory level Expert Appraisal Committee for category B projects, as the case may be, and finalized by the concerned Regulatory Authority, and the bank guarantee shall be deposited.*
2. *Accordingly, the amount prescribed for Ecological remediation (Rs.25.5lakhs), natural resource augmentation (Rs.15lakhs) & community resource augmentation (Rs.20lakhs), totaling Rs.60.50 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs.60.50 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the ecological damage remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report.*
3. *The project proponent shall carryout the works assigned under ecological damage, natural resource augmentation and community resource augmentation within a period of one year. If not, the bank guarantee will be forfeited to TNPCB without further notice.*

[Signature]
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4. The amount committed by the Project proponent for CER (Rs.50 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN.
5. The Project proponent shall operate the STP effectively and continuously so as to achieve standards prescribed by the TNPCB for treated sewage.
6. The Project proponent shall utilize the treated sewage for the development of green belt and toilet flushing after achieving the standards prescribed by the TNPCB.
7. As per the MoEF & CC Office Memorandum F.No.22-65/2017-IA.III dated:30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities of proposed CER for entire project other than the CER amount of 50Lakhs to be remitted before the issue of Environmental clearance as imposed in the condition No.3
8. The project proponent shall develop and furnish photographs of green belt developed incorporating native species adopting Miyawaki scheme with native species inside the proposed project site, excluding the ornamental plants before obtaining the CTO.
9. The project proponent shall furnish revised latest AAQ data & meteorological data pertaining to the proposed project site before obtaining the CTO.
10. The project Proponent shall provide OWC for disposal of bio degradable solid waste. The project Proponent shall operate the same efficiently and continuously for the disposal of the Organic waste generated from the campus. The non-biodegradable waste shall be regularly collected and disposed through TNPCB authorized recycler.
11. The Project proponent shall collect & dispose the hazardous waste through TNPCB Authorized vendors/recyclers as per the Hazardous and other wastes (Movement and Trans boundary Movement), Rules2016.
12. The Project proponent shall collect and dispose the E-Waste through TNPCB Authorized vendors/recycler as per the E-Waste Management Rules 2016.
13. Necessary permission shall be obtained from the competent authority for the drawl/outsourcing of fresh water before obtaining consent from TNPCB.


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14. All the mitigation measures committed by the project proponent for the flood management, Solid waste disposal, Sewage treatment & disposal etc., shall be followed strictly.
 15. Tapping of solar energy should be atleast 10% of total energy consumption Solar energy usage mainly for the illumination of common areas, street lighting etc.,
 16. The project proponent shall provide separate stand by D.G set for the STP proposed for the continuous operation of the STP incase of power failure.
 17. Waste of any type not to be disposed of in any water bodies including drains, canals and the surrounding environment.
 18. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.
 19. The proponent shall furnish the detail about the built-up area for all the buildings with floor wise to TNPCB every year along with the compliance report for the Environmental Clearance.
 20. The recommendation for the issue of "Environmental Clearance" is subjected to the outcome of the written appeal vide in Hon'ble National Green Tribunal (South Zone) Original Application No. 08 of 2021 (SZ).
22. I respectfully submit that, the proposal was placed 452nd meeting of SEIAA held on 09.08.2021. After detailed discussion, the Authority decided to request the Member Secretary, SEIAA to inform the proponent to furnish the following particulars as recommended by SEAC in the Minutes of 218th SEAC Meeting held on 09.07.2021.
1. Accordingly, the amount prescribed for Ecological remediation (Rs.25.5lakhs), natural resource augmentation (Rs.15lakhs) & community resource augmentation (Rs.20lakhs), totaling Rs.60.50 Lakhs. Hence the SEAC decided to direct the project proponent to remit the amount of Rs.60.50 Lakhs in the form of bank guarantee to Tamil Nadu Pollution Control Board and submit acknowledgement of the same to SEIAA-TN. The funds shall be utilized for the ecological damage remediation plan, Natural resource augmentation plan & Community resource augmentation plan as indicated in the EIA/EMP report

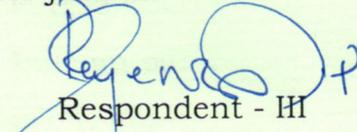

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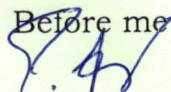
2. The amount committed by the Project proponent for CER (Rs.50 Lakhs) shall be remitted in the form of DD to the beneficiary for the activities committed by the proponent. A copy of receipt from the beneficiary shall be submitted to SEIAA-TN
3. As per the MoEF & CC Office Memorandum F.No.22-65/2017-IA.III dated:30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities of proposed CER for entire project other than the CER amount of Rs.50Lakhs to be remitted before the issue of Environmental clearance.
4. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of Section 19 of the Environment (Protection) Act, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.

On receipt of above details, the Member Secretary is requested to place the proposal before the Authority for further course of action.

23. I respectfully submit that the minutes of 452nd SEIAA meeting dated 09.08.2021 has been uploaded in PARIVESH web portal.
24. I respectfully submit that the letter has been addressed to the Environment, Climate Change & Forest Department, Government of Tamil Nadu, Secretariat, Chennai vide this office Lr.No.SEIAA-TN/F.No.518/Violation/2021 dated: 11.10.2021 to take action against the project proponent under the provision section 19 of the Environment (Protection) Act, 1986 for violation of the EIA Notification, 2006.
25. I respectfully submit that, after receipt of the above said details (kindly refer para 22 and 24) and reconstitution of SEAC/SEIAA by MoEF&CC, New Delhi, GoI. The application will be processed for issuance of Environmental Clearance under EIA Notification dated: 14.03.2017 as amended.
26. In view of the above mentioned facts, it is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record and pass such order (or) any other orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.

Solemnly affirmed at Chennai
On this 20th day of December 2021
& signed his name in my presence


Respondent - III
DIRECTOR
DEPARTMENT OF ENVIRONMENT
CHENNAI - 600 015.

Before me

Assistant Environmental Engineer
State Level Environment Impact Assessment Authority-Tamilnadu
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